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In the Central Administrative Tribunal
Principal Bench: New Delhi

RA No.342/92 in
OA No.2597/90

Date of Order: 12.11.1992.

Shri K.P. Pandey

...Petitioner 12-11-92

Versus

Union of India & Others

...Respondents

Coram:-

The Hon'ble Mr. P.K. Kartha, Vice-Chairman (J)
The Hon'ble Mr. I.K. Rasgotra, Member (A)

O R D E R

This Review Application has been filed by the petitioner, seeking review of our judgement rendered in OA-2597/90 on the principal ground that ~~the denial of~~ back wages have been denied to him by the Tribunal without any jurisdiction.

2. The Review Application can be filed only if there is an error apparent on the face of record or some new material/evidence comes to the notice which was not available to the review petitioner even after exercise of due diligence. The Review Application cannot be used as an engine for re-arguing the matter which has already been disposed of. We are not persuaded to accept that there is any error apparent on the face of record or any new evidence has been brought out which was not available to the petitioner with exercise of due diligence. That a particular relief prayed

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for has been denied to the petitioner by the Tribunal does not constitute a ground for invoking the review jurisdiction. As the petition is not covered by the statutory provisions made under Order XLVII of Code of Civil Procedure, the same is rejected in circulation.

Subhash
(I.K. RASGOTRA) 12/11/92

Anuradha 12/11/92
(P.K. KARTHA)
VICE-CHAirman(J)

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